

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.422

CA/357/ND/2022 CA/238/ND/2023 in CP/43/ND/2008

IN THE MATTER OF:

Smt. Madhu Bhankar
Versus
Ishwar Industries Ltd

... Applicant

... Respondent

...

under Section 397-398

Order delivered on 23.04.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Alok Singh, Adv.

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant is present through VC. Ld. Counsel for the Respondent has submitted that they have filed the transfer petition before the Hon'ble Principal Bench for tagging the matter along with CP-21/2009 and further the Respondent did not file the reply till date. As a last and final chance, one week time is granted to file the reply, failing which, further steps follow. List this matter on **28.05.2024**.

-SD-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

-SD-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**